

**THE TINSUKIA AND DIBRUGARH ELECTRICITY SUPPLY UNDERTAKINGS
(ACQUISITION) (REPEALING) BILL, 2022**

**A
BILL**

to repeal the Tinsukia and Dibrugarh Electricity Supply Undertakings (Acquisition) Act, 1973.

Preamble

Whereas it is expedient to repeal the Tinsukia and Dibrugarh Electricity Supply Undertakings (Acquisition) Act, 1973;

Assam Act
No. X of
1973

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Tinsukia and Dibrugarh Electricity Supply Undertakings (Acquisition) (Repealing) Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

Repeal and
savings

2. (1) The Tinsukia and Dibrugarh Electricity Supply Undertakings (Acquisition) Act, 1973 is hereby repealed.
- (2) Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.

Assam Act
No. X of
1973

Das
CHECKED BY THE
LEGISLATIVE DEPARTMENT
17.12.2022